

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(4) C.P.(IB)-3500(MB)/2019

CORAM:

SHRI M.K. SHRAWAT  
Member (Judicial)

SHRI CHANDRA BHAN SINGH  
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.11.2019**

NAME OF THE PARTIES: JM Financial Asset Reconstruction Co Ltd.

V/s

Shubh Hospitality Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

**ORDER**

1. The Learned Representatives for both sides are present.
2. A Notice was issued in the past. In compliance to Learned Counsel of the Respondent Debtor is present. It is informed that the Petition has not been served upon the Respondent Debtor. It is hereby directed to the Petitioner to serve a copy to the Learned Counsel of the Respondent Debtor.
3. Reply if any to be filed on 28.11.2019, Rejoinder if any to be filed by 10.12.2019.
4. Matter is listed for hearing on **16.12.2019**.

Sd/-

**CHANDRA BHAN SINGH**  
Member (Technical)

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)

05.11.2019  
Sushil